

Facilities for children of labourers/workers

1718. SHRIMATI VIPLOVE THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has formulated any policy for providing educational facilities to the children of labourers/workers in the country;

(b) if so, the details of the facilities provided during the last three years and the current year, year-wise; and

(c) the details of the welfare measures undertaken for the children of labourers/workers in Himachal Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Government has enacted the Right of Children to Free and Compulsory Education Act, 2009 which came into force on 1st April 2010. This Act provides for free and compulsory elementary education for every child upto 8th standard. This Act applies to all including children of labourers/workers in Himachal Pradesh. Specific educational schemes implemented by Ministry of Labour and Employment are for children of Beedi, Iron Ore Manganese and Chrome, Limestone and Dolomite, CINE and MICA workers, whereby financial support is provided for education of children of these workers starting from class I to professional and degree courses. The Aam Aadmi Bima Yojana implemented by Department of Financial Services supports education for 9th to 12th standard @ ₹ 1200 per child per annum for two children of the insured person. In order to provide social security benefits to the workers in the unorganised sector, the Government has enacted the Unorganised Workers' Social Security Act, 2008. The 2008 Act stipulates formulation of suitable welfare schemes for unorganised workers and dependent family on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and (iv) any other benefit as may be determined by the Central Government through the National Social Security Board.

ESI hospital at Gulbarga in Karnataka

1719. SHRI BASAWARAJ PATIL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) when was ESI hospital at Gulbarga in Karnataka inaugurated, what is the total staff and patient capacity; and

(b) the total number of staff there and what is the intake of patients?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Employees State Insurance (ESI) hospital Gulbarga (Karnataka) was inaugurated on 1st February, 2014. The total staff is as under:

1. Doctors - 120
2. Nurses - 198
3. Nursing Orderly - 36
4. House Keeping - 87
5. Technicians - 29

Further, ESI Hospital, Gulbarga (Karnataka) is a 470 bedded hospital. The average OPD attendance is 300 plus with average patient admission of 150 plus.

Wage rights of contract labourers

1720. DR. R. LAKSHMANAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that to enforce the wage rights of contract labourers across the country, Chief Labour Commissioner machinery conducted Special Drive across the country;

(b) if so, the details thereof;

(c) whether instances of irregularities have been detected during the Special Drive; and

(d) if so, the details thereof and penal action taken against the violators of the Contract Labour (Regulation and Abolition) Act, 1970?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Special drive of inspection was conducted by the Chief Labour Commissioner Organization across the country from 1st August, 2016 to 9th September, 2016. Total 12046 number of inspections were conducted under various labour laws during the special drive.

(c) and (d) A total of 84673 irregularities were detected during the special drive of inspection under various labour laws. The employers have been asked to rectify the irregularities by way of issuing show cause notice cum inspection reports by inspecting officers. Whoever fails to comply with the same would be prosecuted after following due procedure of law.